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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


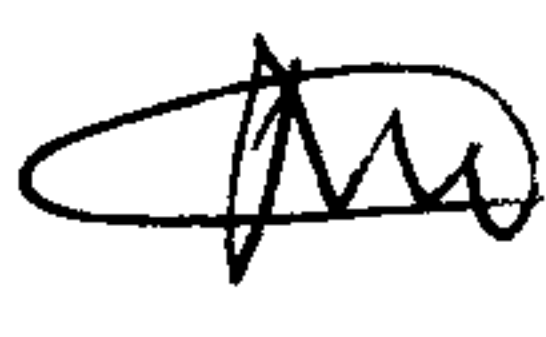
IA 26 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018**

Name of the Company: Himanshubhai Varta
V/s.
Bank of Baroda & Ors.

Section of the Companies Act: Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aditya R. Gundecha	Advocate	Himanshubhai Varta	
2.	NANDISH CHUDGAR ADV. WITH RAHEEL PATEL		Resp No 1 & 2	


ORDER

Learned Advocate Mr. Aditya Gundecha i/b Learned Advocate Mr. Narendra Jain present for Applicant. None present for Canara Bank. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondents No. 1 and 2 in IA 26/2018.

Reply filed by Respondent no. 2/ RP.

Learned Counsel for the applicant requested time.

List the matter on 16.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 7th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL